

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH-COURT NO. IV

SINGLE MEMBER

Excise Appeal No. 51215 of 2019

(Arising out of Order-in-Original No. JAI-EXCUS-000-COM-18-18-19 dated 20.2.2019 passed by the Commissioner, Central Goods & Service Tax & Central Excise, Jaipur)

M/s Vikas Steel & Alloys Products

Appellant

163/A, Industrial Area, Jhotawara,
Jaipur (Rajasthan) – 302012.

Versus

**Commissioner, Central Goods & Service Tax,
& Central Excise, Jaipur.**

Respondent

NCR Building, Statue Circle,
Jaipur, Rajasthan

And

Excise Appeal No. 51217 of 2019

(Arising out of Order-in-Original No. JAI-EXCUS-000-COM-18-18-19 dated 20.2.2019 passed by the Commissioner, Central Goods & Service Tax & Central Excise, Jaipur)

Shri Hanuman Sahaya Sharma, Proprietor

Appellant

M/s Vikas Steel & Alloys Products

163/A, Industrial Area, Jhotawara,
Jaipur (Rajasthan) – 302012.

Versus

**Commissioner, Central Goods & Service Tax,
& Central Excise, Jaipur.**

Respondent

NCR Building, Statue Circle,
Jaipur, Rajasthan

Appearance

None

- for the appellant

Shri P. Juneja, DR

- for the respondent

CORAM:HON'BLE MS. ARCHANA WADHWA, MEMBER (JUDICIAL)

Date of Hearing/Decision: 31.01.2020

Archana Wadhwa :

The appellant has filed for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and has placed on record declaration-I.

2. No objection by the learned Authorized Representative for the respondent/Department.

3. In view of the above, the appeal is dismissed as withdrawn with liberty to get the same restored in case of no acceptance of appellant's declarations.

(Dictated & pronounced in open Court)

(Archana Wadhwa)
Member (Judicial)

RM